IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8193 of 2021
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1. Hulsi Devi
2. Rita Devi ... ... **Petitioners**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioners : Mr. Pradeep Kumar, Advocate
For the State : Mr. Arup Kr. Dey, A.P.P.

02/06.09.2021 Heard Mr. Pradeep Kumar, learned counsel for the petitioners and Mr. Arup Kr. Dey, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioners are accused in connection with Chatrochatti P.S. Case No. 22/2019, corresponding to G.R. Case No. 1184/2019.

The marriage of the daughter of the informant was solemnized with Bhagirath Mahto in July, 2019. There was a demand of Rs. 50,000/- and on non-fulfillment of which she was subjected to torture. On 29.10.2019, the informant came to know that his daughter has been burnt to death.

The petitioner no. 1 appears to be the mother-in-law of the deceased while the petitioner no. 2 is the first wife of Bhagirath Mahto. It appears that only these petitioners have been made an accused leveling specific allegations of burning the deceased.

Regard being had to the aforesaid, I am not inclined to grant bail to the petitioners. The same is hereby rejected.

However, the trial may be expedited.

(R. Mukhopadhyay, J.)

Alok/-